

**CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH**

CONTEMPT PETITION NO.170/00014/2021

IN

ORIGINAL APPLICATION NO.170/00420/2019

DATED THIS THE 15TH DAY OF APRIL, 2021

CORAM:

HON'BLE SHRI SURESH KUMAR MONGA, MEMBER (J)

(On video conference from Central Administrative Tribunal, Chandigarh Bench, Chandigarh)

HON'BLE SHRI RAKESH KUMAR GUPTA, MEMBER (A)

(On video conference from Central Administrative Tribunal, Bangalore Bench, Bangalore)

Smt. H.V. Shantha,
W/o Sri Late H. Gangadharaiyah,
Aged about 51 years,
Ex-poultry Attendant,
Central Poultry Development Organisation,
Hessaragatta, Bangalore 560 088
Residing at Old No. 250 & New No. 432,
Behind Chikkabhajane Mane Road,
Hessaragatta Village & Hobli,
Hessaragatta, Bangalore 560 088

....Petitioner

(By Advocate Shri K. Sreeram – through video conference)

Vs.

Dr. P.S. Mahesh,
Director,
Central Poultry Development Organisation,
Govt. of India, Ministry of Agriculture,
Department of Dairying and Fisheries,
Hessaragatta, Bangalore 560 088

.....Respondent

(By Shri Vishnu Bhat, Senior Panel Counsel – through video conference)

ORDER (ORAL)**PER: SURESH KUMAR MONGA, MEMBER (J)**

At the very outset, Shri Vishnu Bhat, learned counsel for the respondent, stated that the order dated 31.01.2020 passed by this Tribunal in OA No. 170/00420/2019 has already been complied with and, therefore, nothing survives in the present Contempt Petition.

2. The fact as stated by Shri Vishnu Bhat has not been disputed by Shri Sreeram, learned counsel for the petitioner.

3. Accordingly, the Contempt Petition is disposed of having been rendered infructuous.

4. Rule of the Court is discharged.

**(RAKESH KUMAR GUPTA)
MEMBER (A)**

**(SURESH KUMAR MONGA)
MEMBER (J)**

/ksk/